

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 51116 of 2015

(Arising out of Order-in-Appeal No. BPL-EXCUS-000-APP-179-14-15 dated 06.01.2015 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Bhopal)

M/s Star Delta Transformers Limited

Appellant

Plot No. 92-A, Govindpura Industrial Area,
Bhopal-462023 (MP).

Versus

**Commissioner, Customs, Central Excise And
Service Tax, Bhopal**

Respondent

48, Administrative Area, Arera Hills,
Hoshangabad Road, Bhopal-462011 (MP)

Appearance

Ms. Kainaat, Advocate - for the Appellant

Dr. Radhe Tallo, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing / Order: 09.03.2022

Final Order No. 50232/2022

Justice Dilip Gupta:

The appellant has stated that the certificate in Form – IV has been issued towards full and final settlement of the dues. The appeal is, therefore, dismissed as withdrawn.

(Dictated & Pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(P. Anjani Kumar)
Member (Technical)**

RM

